CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH: :MUMBAI

ORIGINAL APPLICATION NO. 416 OF 2001

Date of Decision: 22.6.2001

Shri Sharad Gopalrao Kankal

Applicant(s)

Shri S.P. Kulkarni.

Advocate for Applicants

Versus

Union of India & another

Respondents

CORAM

HON'BLE SHRI JUSTICE ASHOK AGARWAL

. CHAIRMAN

HON'BLE SMT. SHANTA SHASTRY

MEMBER (A)

- (1) To be referred to the Reporter or not? X
- (2) Whether it needs to be circulated to other χ Benches of the Tribunal?

(3) Library y

(SHRI JUSTICE ASHOK AGARWAL)

CHATRMAN

CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH: :MUMBAI

ORIGINAL APPLICATION NO. 416 OF 2001

FRIDAY, THE 22ND DAY OF JUNE 2001

CORAM

HON'BLE SHRI JUSTICE ASHOK AGARWAL. ... CHAIRMAN HON'BLE SMT. SHANTA SHASTRY. ... MEMBER (A)

Shri Sharad Gopalrao Kankal, Son of Shri Gopalrao Kankal, Age 58 years, retired as S.P.M. Mirajgaon, r/at 61/371 HUDCO Colony, Ganesh Chowk, Savedi Road, At PO Ahmednagar-414 003.

.. Applicant

By Advocate Shri S.P. Kulkarni

Vs.

- 1. Union of India, through
 Sr. Superintendent of Post Offices,
 Ahmednagar Division,
 AT PO Ahmednagar-414 001.
- The Postmaster General,
 Pune Region, AT PO Pune-411 001.
- 3. Member (Posts),
 Office of the Director General (Posts),
 Department of Posts, Ministry of
 Communication, G.O.I. Dak Bhawan,
 Parliament Street,
 At PO New delhi-110 001. ... Respondents

ORDER (ORAL)

Hon'ble Shri Justice Ashok Agarwal. .. Chairman

In a disciplinary proceedings conducted against the applicant, a penalty of compulsory retirement has been issued against him by the impugned order of 16th June, 2000 at Annexure A1. Aggrieved by the same, applicant has submitted a review petition dated 19th September, 2000 addressed to the Secretary, Department of Posts, New Delhi copy thereof is annexed atp Annexure A2. Short grievance raised by the applicant in present application is that, though considerable time h_{45} elapsed, no orders there on have so far been passed. the circumstances, we find ends of justice will be by disposing of the present OA at this stage itself even without issue of notices with a direction to Respondent No.3 to dispose of the said review petition by passing a speaking order expeditiously and in any event within a period of 2 months from the date of service of this order. We direct accordingly. No costs.

that !

(SMT. SHANTA SHASTRY)

MEMBER (A)

(ASHOKI AGARWAL)

CHAIRMAN